

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/02071/2015

Date of Order: 28.06.2016

Present

:Hon'ble Ms. Bidisha Banerjee, Judicial Member

Yeakub Ali Khan
Vs.
S. E. Rly.

For the Applicant

: Mr. D.C.H. Mondal, Counsel

For the Respondents

: Mr. NS Alam, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Heard both.
3. The applicant has prayed for pension. The learned counsel for the respondents vehemently opposed the claim on the ground of limitation.
4. The records were perused. Since no documents have been annexed by the applicant to substantiate his claim that he had ever served under the respondents, while seeking pension and gratuity, neither in the OA nor along with any representation, the OA is dismissed with liberty to the applicant to seek appropriate relief by preferring a representation before the respondents' authorities first, annexing all the documents in favour of his contention that he had ever served the organization, within 4 weeks from the date of receipt of a copy of this order.

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5. The representation if preferred by 4 weeks from the date of receipt of a copy of this order, shall be disposed of by an appropriate order within a period of 3 months from the date of receipt of such representation.

6. The said objection in regard to time barred claim, also be considered by the respondents' authorities while passing order, if any.

7. It is made clear that I have not gone into the merits of this matter and therefore all points are kept open for consideration by the respondents' authorities.

8. OA is accordingly disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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